

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

R.A. No. 300/2002 IN
Original Application No. 1054 of 2002

New Delhi, this the 31st day of December, 2002

HON'BLE MR. KULDIP SINGH, MEMBER (JUDL)

Shri Inderjeet Khatri ..Petitioner in the RA.

Versus

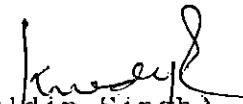
Union of India and Others .. Respondents in
the RA.

O R D E R BY CIRCULATION

The present RA No. 300 of 2002 has been filed
by the respondents for review of the order passed in OA
No. 1054/2002 on 29.10.2002.

2 In the RA the review applicant has taken more
or less the same grounds to argue the RA, which he had taken
while arguing the OA. While delivering the judgment, all the
grounds were considered. No fresh error has been pointed out
which may call for review of the order. Further, the RA does
not come within the ambit of Order 47 Rule 1 CPC read with
Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

In view of the above, nothing survives in the
RA, which is accordingly dismissed.


(Kuldip Singh)
Member (J)

Rakesh